FORM B
PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF
HAMBRO TECH INDIA PVT. LTD.

Sl. No.	PARTICULARS	DETAILS
1.	Name of Corporate Debtor	**Hambro Tech India Pvt. Ltd.**
2.	Date of incorporation of Corporate Debtor	30/07/2015
3.	Authority under which corporate debtor is incorporated / registered	RoC – Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U74140HR2015PTC056243
5.	Address of the registered office and principal office (if any) of corporate debtor	Khata no 402/413 Mitrol Deeghot Road, Village Deeghot, Tehsil Hodal, Faridabad, Palwal, Haryana, India, 121105
6.	Date of closure of Insolvency Resolution Process	15.05.2024
7.	Liquidation commencement date of Corporate Debtor	15.05.2024 (Order Received on 17.05.2024)
8.	Name and registration number of the insolvency professional acting as liquidator	Mr. Anil Kumar IBBI/IPA-001/IP-P00144/2017-2018/10308
9.	Address and E-mail of the liquidator, as registered with the Board	**Address:** 303, Chandra GHS Limited, Golf Course Road. Plot No.64, Sector-55, Gurgaon, Haryana, 122011 **Email Id:** anil2566@gmail.com; cirp.htipl@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	**Address:** C-10 ,Lajpat Nagar -III , New Delhi -110024 **Email Id:** anil2566@gmail.com
11.	Last date for submission of claims	16.06.2024

Notice is hereby given that the National Company Law Tribunal, Chandigarh Bench, has ordered the commencement of liquidation of the **Hambro Tech India Pvt. Ltd.** on **15.05.2024 (copy of order received on 17.05.2024).** The Hon'ble NCLT appointed the undersigned as Liquidator on 15.05.2024.

The stakeholders of **Hambro Tech India Pvt. Ltd.** are hereby called upon to submit their claims with proof on or before 16.06.2024, to the liquidator at the address mentioned against Item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.

Sd/-

Anil Kumar

Liquidator of **Hambro Tech India Pvt. Ltd.**

IBBI/IPA-001/IP-P00144/2017-2018/10308

Date: 21.05.2024

Place: Gurugram

Size: 8 x 13 cm

20th May 2024

For 21st May 2024

फॉर्म संख्या 3 [विनियम–15(1)(ए) देखें]/16(3)

ऋण वसूली न्यायाधिकरण, चंडीगढ़ (डीआरटी 2)

प्रथम तल, एससीओ 33–34–35, सेक्टर–17ए, चंडीगढ़ (तीसरी और चौथी मंजिल पर भी अतिरिक्त स्थान आवंटित)

केस नंबरः ओए/1483/2022 **ई–एक्सएच नं. 22612**

ऋण वसूली न्यायाधिकरण (प्रक्रिया) नियम, 1993 के नियम 5 के उप–नियम (2ए) के साथ पठित अधिनियम की धारा 19 की उप–धारा (4) के तहत समन।

एचडीएफसी बैंक बनाम मोहम्मद खालिद और अन्य

सेवा में,

(1) मोहम्मद खालिद और अन्य डी/डब्ल्यू/एस/ओ– अब्दुल वहीद मोहम्मद खालिद पुत्र अब्दुल वहीद, गांव टोंका 275 तहसील हाथ जिला पलवल 121103 फरीदाबाद हरियाणा (2) प्रतिवादी नंबर 2 – जस्सू (गारंटर) आलम पुत्र, निवासी ग्राम घुरावली (274), उत्तरावर, जिला मेवात–121103 हरियाणा

सम्मन

जबकि, ओए/1483/2022 को **29/04/2024** को माननीय पीठासीन अधिकारीध्रजिस्ट्रार के समक्ष सूचीबद्ध किया गया था। जबकि यह माननीय ट्रिब्यूनल **रु. 3596490.09** के ऋण की वसूली के लिए आपके खिलाफ दायर अधिनियम, (ओए) की धारा 19(4) के तहत उक्त आवेदन पर सम्मन/नोटिस जारी करता है (दस्तावेजों आदि की प्रतियों के साथ आवेदन संलग्न)। अधिनियम की धारा 19 की उप–धारा (4) के अनुसार, आप, प्रतिवादियों को निम्नानुसार निर्देशित किया जाता हैः (i) सम्मन की तामील के तीस दिनों के भीतर कारण बतायें कि याचिकाकर्ता की प्रार्थना पर राहत क्यों न दी जानी चाहिए। (ii) मूल आवेदन के क्रमांक 3ए के तहत आवेदक द्वारा निर्दिष्ट संपत्तियों और संपत्तियों के अलावा अन्य संपत्तियों या संपत्तियों के विवरण का खुलासा करना। (iii) आपको संपत्तियों की कुर्की के लिए आवेदन की सुनवाई और निपटान के लंबित रहने तक, मूल आवेदन के क्रमांक 3ए के तहत प्रकट की गई सुरक्षित संपत्ति या ऐसी अन्य संपत्तियों और संपत्तियों से निपटने या निपटाने से रोका जाता है। (iv) ट्रिब्यूनल के पूर्व अनुमोदन के बिना मूल आवेदन के क्रम संख्या 3ए के तहत निर्दिष्ट या प्रकट की गई संपत्तियों और ध्या अन्य संपत्ति और संपत्तियां, जिस पर प्रतिभूति हित बनाया गया है, उसे आप बिक्री, पट्टे या अन्यथा के माध्यम से, उसके व्यवसाय के सामान्य कार्य को छोड़कर, किसी भी संपत्ति को हस्तांतरित नहीं करेंगे। (v) आप व्यापार के सामान्य क्रम में सुरक्षित संपत्तियों या अन्य संपत्तियों एवं संपत्तियों की बिक्री से प्राप्त बिक्री आय के लिए जिम्मेदार होंगे और इस तरह संपत्तियां की बिक्री से आय बैंक या वित्तीय संस्थानों के पास रखे गए खाते में जमा करने के लिए उत्तरदायी होंगे। आपको आवेदक को उसकी एक प्रति के साथ लिखित विवरण दाखिल करने और दिनांक **10.07.2024 को पूर्वाह्न 10:30 बजे रजिस्ट्रार** के समक्ष उपस्थित होने का भी निर्देश दिया जाता है। ऐसा न करने पर आवेदन पर सुनवाई की जाएगी और आपकी अनुपस्थिति में निर्णय लिया जाएगा। **दिनांक 03.05.2024** को मेरे हस्ताक्षर एवं इस ट्रिब्यूनल की मुहर के तहत दिया गया आदेश ।

सम्मन जारी करने के लिए प्राधिकृत अधिकारी के हस्ताक्षर

प्रपत्र बी
सार्वजनिक उद्घोषणा

[भारत दिवाला तथा दिवालिया मंडल (परिसमापन प्रक्रिया) विनियमन, 2016 के विनियमन 12 के अंतर्गत]

हेम्ब्रो टेक इंडिया प्रा. लि. के स्टेकधारकों के ध्यानार्थ

क्रम सं.	विवरण	विवरण
1.	कॉर्पोरेट ऋणधारक का नाम	**हेम्ब्रो टेक इंडिया प्रा. लि.**
2.	कॉर्पोरेट ऋणधारक के निगमन की तिथि	30.07.2015
3.	वह प्राधिकरण जिसके अंतर्गत कॉर्पोरेट ऋणधारक निगमित/पंजीकृत है	आरओसी–दिल्ली
4.	कॉर्पोरेट पहचान संख्या/कॉर्पोरेट ऋणधारक का लिमिटेड लाएबिलिटी पहान संख्या	U74140HR2015PTC056243
5.	कॉर्पोरेट ऋणधारक के पंजीकृत कार्यालय तथा प्रधान कार्यालय (यदि कोई हो) का पता	खाता नं. 402/413, मित्रोल दीघोट रोड, ग्राम दीघोट, तहसील होडल, फरीदाबाद, पलवल, हरियाणा, भारत, 121105
6.	इन्सॉल्वेन्सी प्रस्ताव प्रक्रिया समापन की तिथि	15.5.2024
7.	कॉर्पोरेट ऋणधारक का परिसमापन शुरू होने की तिथि	15.05.2024 (आदेश 17.05.2024 को प्राप्त हुई)
8.	परिसमापक के रूप में कार्यरत इन्सॉल्वेन्सी प्रफेशनल का नाम तथा पंजीकरण संख्या	श्री अनिल कुमार आईबीबीआई/आईपीए–001/आईपी–पी00144/2017–2018/10308
9.	बोर्ड में पंजीकृत परिसमापक का पता तथा ईमेलः	**पताः** 303, चन्द्रा जीएचएस लिमिटेड, गोल्फ कोर्स रोड, प्लॉट नं. 64, सेक्टर–55, गुड़गाँव, हरियाणा 122011 **ईमेल आईडीः** anil2566@gmail.com; cirp.htipl@gmail.com
10.	परिसमापक के साथ पत्राचार के लिये प्रयुक्त होने वाला पता तथा ईमेल	**पताः** सी–10, लाजपत नगर–III, नई दिल्ली–110024 **ईमेल आईडीः** anil2566@gmail.com
11.	दावे जमा करने की अंतिम तिथि	16.06.2024

एतद्द्वारा सूचित किया जाता है कि राष्ट्रीय कम्पनी विधि अधिकरण, नई दिल्ली पीठ ने 15.05.2024 को **हेम्ब्रो टेक इंडिया प्रा. लि.** का परिसमापन शुरू करने का आदेश दिया है (**आदेश की प्रति 17.05.2024 को प्राप्त हुई**) माननीय एनसीएलटी ने **15.5.2024** को अधोहस्ताक्षरी को परिसमापक के रूप में नियुक्त किया है।

एतद्द्वारा **हेम्ब्रोटेक इंडिया प्रा. लि.** के क्रेडीटरों को निर्देश दिया जाता है कि आइटम नं. 10 में वर्णित पते पर परिसमापक के पास 16.6.2024 को या उससे पूर्व अपने दावे का प्रमाण जमा करें।

फाइनांसियल क्रेडीटर्स केवल इलेक्ट्रॉनिक पद्धति से ही अपने दावे का प्रमाण जमा कर सकते हैं। अन्य सभी क्रेडीटर्स प्रमाण के साथ व्यक्तिगत या डाक द्वारा या इलेक्ट्रॉनिक माध्यमों से अपने दावे का प्रमाण जमा कर सकते हैं।

दावे का गलत अथवा भ्रामक प्रमाण जमा करने पर दंडित किया जा सकता है।

यदि कोई शेयरधारक परिसमापन प्रक्रिया के दौरान अपने दावे जमा नहीं करते हैं तो भारत दिवाला तथा दिवालिया मंडल (कॉर्पोरेट व्यक्तियों के लिये दिवाला प्रस्ताव प्रक्रिया) विनियमन, 2016 के अंतर्गत कॉर्पोरेट दिवाला प्रस्ताव प्रक्रिया के दौरान ऐसे शेयरधारक द्वारा जमा किये गये दावे को धारा 38 के अंतर्गत जमा किया गया माना जायेगा।

हस्ता./–
अनिल कुमार

तिथिः 21.05.2024 **हेम्ब्रो टेक इंडिया प्रा. लि. के परिसमापक**
स्थानः गुरुग्राम आईबीबीआई/आईपीए–001/आईपी–पी00144/2017–2018/10308

ब्रिलियंट पोर्टफोलियोज लिमिटेड

पंजी. कार्यालयः बी–09, 412, आईटीएल टॉवर, नेताजी सुभाष प्लेस, पीतमपुरा, नई दिल्ली– 110088
टेलीः 011–45058963, ई–मेलः brilliantportfolios@gmail.com
CIN: L74899DL1994PLC057507

सूचना

सेबी (आपत्तियों के सूचीकरण एवं प्रकृटीकरण अपेक्षाएं) विनियमों, 2015 के विनियम 29 व 47 के अनुवर्ती एतद्द्वारा सूचना दी जाती है कि दिनांक 31 मार्च, 2024 को समाप्त तिमाही और वित्तीय वर्ष के लिए कम्पनी के लेखापरीक्षित वित्तीय परिणामों पर परस्पर विचार, अनुमोदन और रिकार्ड पर लेने के लिए कम्पनी के निदेशकों के बोर्ड की बैठक मंगलवार, 28 मई, 2024 को पूर्वाह्न 11:30 बजे इसके पंजीकृत कार्यालय पर आयोजित की जाएगी।

सूचना में निहित जानकारी कंपनी की वेबसाइट **www.brilliantportfolios.com** और बीएसई की वेबसाइट **www.bseindia.com** पर उपलब्ध है।

कृते ब्रिलियंट पोर्टफोलियोज लिमिटेड
ह./–
स्थानः नई दिल्ली आशीष
दिनांकः 20.05.2024 कंपनी सचिव तथा अनुपालन अधिकारी

सुप्रीम हाउसिंग फाइनेंस लिमिटेड

कब्जा सूचना [(परिशिष्ट IV) नियम 8(1)]

जबकि नेशनल हाउसिंग बैंक एक्ट के तहत हाउसिंग फाइनेंस बैंक कंपनी मैसर्स सुप्रीम हाउसिंग फाइनेंस लिमिटेड वर्तमान में पंजीकृत कार्यालय दूसरी मंजिल, हर्ष भवन, 13/29, ई–ब्लॉक, मिडिल सर्कल, कनॉट प्लेस, नई दिल्ली –110001, (इसके बाद 'एसएचएफएल' के रूप में संदर्भित) के अधिकृत अधिकारी ने वित्तीय संपत्तियों के प्रतिभूतिकरण और पुनर्निर्माण और प्रतिभूति हित प्रवर्तन अधिनियम, 2002 (2002 का 54) के प्रावधान के तहत (इसके बाद 'सरफैसी अधिनियम, 2002' के रूप में संदर्भित) और प्रतिभूति हित (प्रवर्तन) नियम 2002 के नियम 3 के साथ पठित धारा 13 (12) के तहत प्रदत्त शक्तियों के उपयोग में निम्नलिखित (कर्जदारों) और (सह–कर्जदारों) को उक्त नोटिस की प्राप्ति की तारीख से 60 दिनों के भीतर नोटिस में उल्लिखित राशि चुकाने के लिए एक मांग सूचना जारी की। कर्जदार/गारंटर द्वारा राशि चुकाने में विफल रहने पर, एतद्वारा कर्जदार और आम जनता को नोटिस दिया जाता है कि अधोहस्ताक्षरी ने 13 प्रतिभूति हित प्रवर्तन नियमावली, 2002 के नियम 8 के साथ पठित अधिनियम की धारा 13 की उप–धारा (4) के तहत उसे प्रदत्त शक्तियों का प्रयोग करते हुए निम्नलिखित तिथि के अनुसार नीचे वर्णित संपत्ति पर कब्जा कर लिया है।

विशेष रूप से कर्जदार और आम तौर पर जनता को संपत्ति के साथ सौदा नहीं करने की चेतावनी दी जाती है और संपत्ति के साथ कोई भी व्यवहार 'एसएचएफएल' के प्रभार और ब्याज के अन्य शुल्कों के अधीन होगा। प्रतिभूत संपत्ति को विमोचित करने के लिए उपलब्ध समय के संबंध में, अधिनियम की धारा 13 की उप–धारा (8) के प्रावधानों के लिए कर्जदार का ध्यान आकर्षित किया जाता है।

कर्जदार/सह–कर्जदार का नाम और पताः 1. सुरेश कुमार पुत्र सुजाराम, 2. राजेंद्र पुत्र सुजाराम, दोनों निवासी – ग्राम चौसला नवा जिला नागौर, राजस्थान–341509, साथ हीः– ग्राम चौसला की आबादी भूमि, पंचायत समिति कुचामन सिटी, जिला नागौर, राजस्थान, **3. सुजा राम पुत्र घीसा राम, 4. गीता महला पत्नी सुजा राम,** सभी निवासी – मकान नंबर 31, बोदालियों की ढाणी (मोहल्ला) चौसला टी. नावा जिला नागौर, राजस्थान 341509, **साथ हीः**– ग्राम चौसला की आबादी भूमि, पंचायत समिति कुचामन सिटी, जिला नागौर, राजस्थान, **5. मुकेश कुमार पुत्र तुलछा राम**

मांग सूचना दिनांकः 03.10.2023, **कब्जा की तिथिः** 17.05.2024
मांग सूचना की राशिः रु. 30–सितंबर–2023 तक
रु. 21,11,397.00/– (इक्कीस लाख ग्यारह हजार तीन सौ सत्तानबे रुपये मात्र)

संपत्ति का विवरणः संपत्ति ग्राम चौसला की आबादी भूमि, पंचायत समिति कुचामन सिटी, पट्टा संख्या 51, जिला नागौर, राजस्थान का समस्त भाग, 7125 वर्ग फुट, सीमाबद्धः – **उत्तरः** प्लॉट संख्या ए –32 , **दक्षिणः** श्री रूघा राम की संपत्ति, **पूर्वः** सार्वजनिक सड़क, **पश्चिमः** श्री रूघा राम की संपत्ति।

कर्जदार/सह–कर्जदार का नाम और पताः 1. हेमा रावत पत्नी लक्ष्मण रावत, 2. लक्ष्मण मीना पुत्र मेघराज, सभी निवासी – रानीखेड़ा, रानी खेड़ा, चित्तौड़गढ़, चित्तौड़गढ़, राजस्थान – 312601

मांग सूचना दिनांकः 21.08.2023, **कब्जा की तिथिः** 16.05.2024
मांग सूचना की राशिः रु. 11–अगस्त–2023 तक
रु. 2,09,937/– (दो लाख नौ हजार नौ सौ सैंतीस रुपये मात्र)

संपत्ति का विवरणः भूखंड क्षेत्रफल 1596 वर्ग फीट का समस्त भाग, ग्राम रानीखेड़ा, ग्राम पंचायत रानीखेड़ा, पंचायत समिति निम्बाहेड़ा तहसील निम्बाहेड़ा जिला चित्तौड़गढ़ राजस्थान (पट्टा संख्या 29) में स्थित और **सीमाएंः– पूर्व**– सड़क, **उत्तर**– शंकर लाल, **पश्चिम**– सड़क, **दक्षिण**– मंजू

कर्जदार/सह–कर्जदार का नाम और पताः 1. कृष्णा बाई पत्नी हरि राम रावत, 2. हरि राम रावत पुत्र खेम राम, 3. राज कुमार रावत पुत्र हरि राम रावत, सभी निवासी – 39 चित्तौड़गढ़ , राजस्थान, (भारत)–312601

मांग सूचना दिनांकः 18.05.2023, **कब्जा की तिथिः** 15.05.2024
मांग सूचना की राशिः रु. 10–मई–2023 तक
रु. 1,54,099.00/– (एक लाख चौवन हजार निन्यानवे रुपये मात्र)

संपत्ति का विवरणः पट्टा संख्या 39, पुस्तक संख्या 56, माप **24 x 47=1128** वर्ग फुट, ग्राम सजंपुर, ग्राम पंचायत गुड़ाखेड़ा, पंचायत समिति निम्बाहेड़ा तहसील निम्बाहेड़ा जिला चित्तौड़गढ़ (राजस्थान) में स्थित आवासीय भूमि का समस्त भाग और **सीमाएंः– पूर्वः** स्वयं की भूमि, **पश्चिमः** सड़क, **उत्तरः** स्वयं की दुकान फिर सड़क, **दक्षिणः** राम सिंह/लिंबा का घर

कर्जदार/सह–कर्जदार का नाम और पताः 1. संतोष पत्नी बंशी राम, 2. बंशी राम पुत्र छोटू राम, 3. सुगना राम पुत्र बंशी राम, सभी निवासी – मेघवालों का बास, तहसील–रिया बड़ी, मोरी कलां, मोरियालन नागौर, राजस्थान–341515

मांग सूचना दिनांकः 23.09.2023, **कब्जा की तिथिः** 20.05.2024
मांग सूचना की राशिः रु. 18–सितंबर–2023 तक
रु. 4,07,755/– (केवल चार लाख सात हजार सात सौ पचपन रुपये) ब्याज सहित

संपत्ति का विवरणः ग्राम गांव मोदीकलां ग्राम पंचायत मोदीकलां पंचायत समिति रिया बड़ी, जिला नागौर में स्थित आवासीय संपत्ति का समस्त भाग और निम्नलिखित **सीमाएंः – पूर्वः** हरि राम / पेरा राम का घर, **पश्चिमः** घन श्याम दिवाकर का घर और प्रताप राम कुम्हार का घर, **उत्तरः** स्व रास्ता और अपना घर और आम रास्ता, **दक्षिणः** मोहन राम का घर मेघवाल, कुल क्षेत्रफलः 141.83 वर्ग गज।

स्थान : राजस्थान **प्राधिकृत अधिकारी**
तिथि : 21.05.2024 **सुप्रीम हाउसिंग फाइनेंस लिमिटेड**

हीरो हाउसिंग फाइनांस लिमिटेड

पंजी कार्यालयः 09 काम्युनिटी सेन्टर, वंसत लोक, वंसत विहार, नई दिल्ली 110057
फोनः 011-49267000, टॉल फ्री नम्बरः 18002128800, ईमलः customer.care@herohfl.com
वेबसाईटः www.herohousingfinance.com / CIN: U65192DL2016PLC30148
सम्पर्क का पताः बिल्डिंग नं. 7, 2रा तल, कम्युनिटी सेन्टर, वसंत लोक, वसंत विहार, नई दिल्लीः 110057

शुद्धिपत्र

यह **ऋणधारक राजीव जिन्दल**, कविता जिन्दल (ऋण खाता सं HHFLAXHOU22000022576) के लिये 18.05.2024 की इस समाचार पत्र में प्रकाशित कब्जा सूचना के विज्ञापन के संदर्भ में है जिसमें मांग सूचना के अनुसार राशिः **18.10.2023** की तिथि को रु. **12,43,673/-** गलत प्रकाशित हुई है जबकि सही तिथि 17.10.2023 की तिथि को 12,43,673/- है। अन्य सभी विवरण यथावत रहेंगे।

तिथिः 21.05.2024 हस्ता/– प्राधिकृत अधिकारी,
स्थानः दिल्ली/एनसीआर हीरो हाउसिंग फाइनांस लिमिटेड के लिये

AXIS BANK LTD.

खुदरा ऋणन और भुगतान समूह (स्थानीय कार्यालय/शाखा) : ऐक्सिस हाउस, टॉवर–2, द्वितीय तल, आई–14, सेक्टर–128, नोएडा एक्सप्रेसवे, जेपी ग्रीन्स विशटाउन, नोएडा–201301, उ.प्र., एक्सिस बैंक लिमिटेड, तृतीय तल, गीगाप्लेक्स, एनपीसी–1, टीटीसी इंडस्ट्रियल एरिया, मुगलसन रोड, आईरोली, नवी मुंबई–400 708 पंजीकृत कार्यालय : 'त्रिशूल', तृतीय तल, समर्थेश्वर मन्दिर के सामने, लॉ गार्डन, एलिसब्रिज, अहमदाबाद–380006

वित्तीय आस्तियों का प्रतिभूतिकरण तथा पुनर्निर्माण एवं प्रतिभूति हित प्रवर्तन अधिनियम, 2002 के साथ पठित प्रतिभूति हित (प्रवर्तन) नियमावली, 2002 के नियम 8(6) के परंतुक के तहत अचल आस्तियों की बिक्री के लिए ई–नीलामी बिक्री सूचना

एतद्द्वारा सर्व साधारण को और विशेष रूप से कर्जदार(रों) तथा गारंटर(रों) को सूचना दी जाती है कि प्रत्याभूत लेनदार के पास बंधक/प्रभारित निम्नवर्णित अचल सम्पत्ति, जिसका भौतिक कब्जा प्रत्याभूत लेनदार के प्राधिकृत अधिकारी द्वारा प्राप्त किया जा चुका है, लोन नंबर पीसीआर063602572438 में श्री केवल कृष्ण एवं श्रीमती नीलू रैना की तरफ प्रत्याभूत लेनदार की 10–05–2024 तक बकाया राशि **रू. 33,53,126/– (रूपए तेतीस लाख तिरपन हजार एक सौ छब्बीस मात्र)** + भावी ब्याज और लागतों की वसूली के लिए दिनांक 26–06–2024 को "जैसी है जहां है", जैसी है जो है" तथा "जो भी है वहां है" आधार पर बेची जाएगी। आवश्यक विवरण के लिए कृपया नीचे दी गई नीलामी अनुसूची देखें :–

ज्ञात ऋणभार (यदि कोई)	**नहीं**
सुरक्षित मूल्य (रू. में)	**रू. 39,20,000/– (रूपए उन्तालीस लाख बीस हजार मात्र)**
धरोहर राशि जमा (रू. में)	**रू. 3,92,000/– (रूपए तीन लाख बानवे हजार मात्र)** **"एक्सिस बैंक लिमिटेड" के पक्ष में दिल्ली में देय डीडी/पीओ के माध्यम से**
बोली वृद्धि राशि	**रू. 10,000/– (रूपए दस हजार मात्र)**
ईएमडी के साथ बोली/निविदा जमा करने हेतु अंतिम तिथि, समय और स्थान	24 जून, 2024 के अप. 05.00 बजे तक एक्सिस हाउस, टावर–2, द्वितीय तल, आई–14, सेक्टर–128, नोएडा एक्सप्रेसवे, जेपी ग्रीन्स विशटाउन, नोएडा–201301, उ.प्र. में श्री मुकेश सिंह को संबोधित।
सार्वजनिक ई–नीलामी हेतु तिथि, समय और स्थान	26 जून, 2024 को पूर्वा. 11.00 बजे से दोपहर 12.00 बजे तक। 5 मिनट प्रत्येक के असीमित विस्तारों के साथ वेब पोर्टल : https://www.bankeauctions.com पर ई–नीलामी दस्तावेज, जिनमें ई–नीलामी बोली प्रपत्र, घोषणा इत्यादि दिए गए हैं, उपरिवर्णित अनुसार सेवा प्रदाता की वेबसाइट पर उपलब्ध हैं।

अनुसूची – सम्पत्ति का वर्णन :– कॉमर्शियल शॉप नंबर 129 प्रथम तल, सुपर एरिया 320 वर्ग फीट (लगभग 29.72 वर्ग मीटर) कवर्ड एरिया 194 वर्ग फीट (लगभग 18.02 वर्ग मीटर) जो क्रॉसिंग रिपब्लिक, डूंडाहेड़ा, गाजियाबाद, उत्तर प्रदेश नामक टाउनशिप में सी–3 में 'पंचशील स्क्वायर' के अंतर्गत निर्मित कॉमर्शियल साइट पर स्थित है। पूरब : रोड 30 मीटर, पश्चिम : अन्य सम्पत्ति, उत्तर : अन्य सम्पत्ति, दक्षिण : रोड – 45 मीटर

बिक्री के विस्तृत नियमों एवं शर्तों के लिए, कृपया प्रत्याभूत लेनदार की वेबसाइट में उपलब्ध कराया गया लिंक नामतः https://www.axisbank.com/auction-retail और बैंक के अनुमोदित सेवा प्रदाता मैसर्स सी1 इंडिया प्राइवेट लिमिटेड का वेबपोर्टल https://www.bankeauctions.com देखें।

नीलामी बैंक के अनुमोदित सेवा प्रदाता मैसर्स सी1 इंडिया प्राइवेट लिमिटेड के वेबपोर्टल https://www.bankeauctions.com पर ऑनलाइन संचालित की जाएगी।

किसी अन्य सहायता के लिए, इच्छुक बोलीदाता बैंक के प्राधिकृत अधिकारी श्री मुकेश सिंह, मोबाइल नंबर +91–9873015430 पर कार्यालय समय के दौरान पूर्वा. 10 बजे से अप. 4.00 बजे तक सम्पर्क कर सकते हैं।

तिथि : 21–05–2024, स्थान : नोएडा हस्ता./– (प्राधिकृत अधिकारी), एक्सिस बैंक लिमिटेड

केनरा बैंक (भारत सरकार का उपक्रम) Canara Bank (A Govt. of India Undertaking)

शाखा : कादीपुर, ग्राम पोस्ट बसई, जिला गुरूग्राम, हरियाणा–122001

कब्जा सूचना [धारा 13(4)] (अचल सम्पत्ति हेतु)

जबकि, अधोहस्ताक्षरी ने केनरा बैंक, टोहाना के प्राधिकृत अधिकारी के रूप में, वित्तीय आस्तियों का प्रतिभूतिकरण और पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन अधिनियम, 2002 (2002 का अधिनियम 54) (इसमें आगे "अधिनियम" कहा गया है) के अधीन और प्रतिभूति हित (प्रवर्तन) नियमावली 2002 के नियम 3 के साथ पठित उक्त अधिनियम की धारा 13(12) के तहत प्रदत्त शक्तियों का प्रयोग करते हुए एक मांग सूचना दिनांकित 29–01–2024 जारी की थी, जिसमें कर्जदार श्रीमती प्रियंका शर्मा स्वामिनी मैसर्स बी एस एंटरप्राइजेज से सूचना में वर्णित अनुसार राशि **रू. 41,31,818.27 (रू. इकतालीस लाख इकतीस हजार आठ सौ अठारह तथा पैसे सत्ताईस मात्र)** (शब्दांकन) का भुगतान उक्त सूचना की प्राप्ति की तिथि से 60 दिन के भीतर करने की मांग की गई थी।

कर्जदार उक्त राशि चुकाने में असफल रहे हैं, एतद्द्वारा कर्जदार और सर्वसाधारण को सूचना दी जाती है कि अधोहस्ताक्षरी ने उक्त नियमावली के नियम 8 एवं 9 के साथ पठित उक्त अधिनियम की धारा 13(4) के तहत उसको प्रदत्त शक्तियों का प्रयोग करते हुए नीचे वर्णित संपत्ति का कब्जा 18 मई, 2024 को ले लिया है।

कर्जदार को विशेष रूप से तथा जनसाधारण को इस संपत्ति के संबंध में संव्यवहार नहीं करने हेतु सावधान किया जाता है और संपत्ति के संबंध में कोई भी संव्यवहार केनरा बैंक की बकाया राशि **रू. 41,31,818.27 (रू. इकतालीस लाख इकतीस हजार आठ सौ अठारह तथा पैसे सत्ताईस मात्र)** तथा उस पर ब्याज के अधीन होगा।

कर्जदार का ध्यान, प्रत्याभूत आस्तियों को छुड़ाने के लिए, उपलब्ध समय के संबंध में, अधिनियम की धारा 13 (8) के प्रावधान की ओर आकृष्ट किया जाता है।

अचल सम्पत्ति का वर्णन

सम्पत्ति के सभी अंश एवं खंड : सम्पत्ति फ्लैट नंबर/प्लॉट नंबर मकान नंबर 599 एफ ब्लॉक राजेन्द्र पार्क, पंजीकरण उप–जिला गुरूग्राम तथा जिला गुरूग्राम। चौहद्दी :– उत्तर : साहू का मकान, दक्षिण : अन्य का प्लॉट, पूरब : अन्य का प्लॉट, पश्चिम : रास्ता 15 फीट चौड़ा

तिथि : 21–05–2024 स्थान : गुरूग्राम **प्राधिकृत अधिकारी, केनरा बैंक**

बसंत इंडिया लिमिटेड

CIN : L51909DL1985PLC021396
पंजी. कार्य.: 912 इंद्र प्रकाश बिल्डिंग, 21 बाराखंभा रोड, नई दिल्ली 110001
ईमेल आईडीः basant.indiaa@gmail.com, दूरभाष. नंबर 011 237165341

सूचना

सेबी (सूचीबद्धता दायित्व और प्रकटीकरण आवश्यकताएँ) विनियम, 2015 के विनियम 29 के अनुसार, कंपनी के निदेशक मंडल की बैठक बुधवार, 29 मई 2024 को अपराह्न 03.30 बजे कंपनी के पंजीकृत कार्यालय 912, इंद्रा प्रकाश बिल्डिंग, 21, बाराखंभा रोड, नई दिल्ली-110001 में आयोजित की जाएगी जिसमे, अन्य बातों के साथ-साथ, लिस्टिंग रेगुलेशन के नियम 33 के अनुसार 31 मार्च 2024 को समाप्त तिमाही और वर्ष के लिए अंकेक्षित वित्तीय परिणामों पर विचार करने, अनुमोदन करने और रिकॉर्ड में लेने के लिए आयोजित की जाएगी।

कृते बसंत इंडिया लिमिटेड
हस्ता/–
सुशील अग्रवाल
प्रबंध संचालक
DIN :- 00144736

दिनांक : 20.05.2024
स्थान : नई दिल्ली

फॉर्म संख्या 3 [विनियम–15(1)(ए) देखें]/16(3)

ऋण वसूली न्यायाधिकरण,चंडीगढ़ (डीआरटी 2)
प्रथम तल, एससीओ 33–34–35 ,सेक्टर–17ए,
चंडीगढ़ (तीसरी और चौथी मंजिल पर भी अतिरिक्त स्थान आवंटित)

केस नंः ओए/777/2022 **ई–एक्सएच नं. 22871**

ऋण वसूली न्यायाधिकरण (प्रक्रिया) नियम, 1993 के नियम 5 के उप–नियम (2ए) के साथ पठित अधिनियम की धारा 19 की उप–धारा (4) के तहत समन।

एचडीएफसी बैंक
बनाम मैसर्स आर बी कंस्ट्रक्शन और अन्य

सेवा में, (1) मैसर्स आरबी कंस्ट्रक्शन और अन्य डी/डब्ल्यू/एस/ओ– श्री राजेश भड़ाना मैसर्स आरबी कंस्ट्रक्शन {उधारकर्ता} इसके मालिक श्री राजेश भड़ाना, ग्राम अनंगपुर डोमका फरीदाबाद हरियाणा –121003 के माध्यम से। **(2) राजेश भड़ाना** पुत्र ईश्वर सिंह मकान नंबर 182 ग्राम अनंगपुर डोमका फरीदाबाद, हरियाणा **(3) ईश्वर सिंह भड़ाना** पुत्र हरि किशन मकान नंबर डी 182 गांव अनंगपुर डोमका फरीदाबाद, हरियाणा

सम्मन

जबकि, **ओए/777/2022** को **13/05/2024** को माननीय पीठासीन अधिकारी/रजिस्ट्रार के समक्ष सूचीबद्ध किया गया था। जबकि यह माननीय ट्रिब्यूनल **रु. 2328808.47** के ऋण की वसूली के लिए आपके खिलाफ दायर अधिनियम, (ओए) की धारा 19(4) के तहत उक्त आवेदन पर सम्मन/नोटिस जारी करता है(दस्तावेजों आदि की प्रतियों के साथ आवेदन संलग्न)।अधिनियम की धारा 19 की उप–धारा (4) के अनुसार, आप, प्रतिवादियों को निम्नानुसार निर्देशित किया जाता हैः (i) सम्मन की तामील के तीस दिनों के भीतर कारण बतायें कि याचिकाकर्ता की प्रार्थना पर राहत क्यों न दी जानी चाहिए। (ii) मूल आवेदन के क्रमांक 3ए के तहत आवेदक द्वारा निर्दिष्ट संपत्तियों और संपत्तियों के अलावा अन्य संपत्तियों या संपत्तियों के विवरण का खुलासा करना। (iii) आपको संपत्तियों की कुर्की के लिए आवेदन की सुनवाई और निपटान के लंबित रहने तक, मूल आवेदन के क्रमांक 3ए के तहत प्रकट की गई सुरक्षित संपत्ति या ऐसी अन्य संपत्तियों और संपत्तियों से निपटने या निपटाने से रोका जाता है। (iv) ट्रिब्यूनल के पूर्व अनुमोदन के बिना मूल आवेदन के क्रम संख्या 3 ए के तहत निर्दिष्ट या प्रकट की गई संपत्तियां और /या अन्य संपत्ति और संपत्तियां, जिस पर प्रतिभूति हित बनाया गया है, उसे आप बिक्री, पट्टे या अन्यथा के माध्यम से, उसके व्यवसाय के सामान्य कार्य को छोड़कर, किसी भी संपत्ति को हस्तांतरित नहीं करेंगे। (v) आप व्यापार के सामान्य क्रम में सुरक्षित संपत्तियों या अन्य संपत्तियों एवं संपत्तियों की बिक्री से प्राप्त बिक्री आय के लिए जिम्मेदार होंगे और इस तरह संपत्तियां की बिक्री से आय बैंक या वित्तीय संस्थानों के पास रखे गए खाते में जमा करने के लिए उत्तरदायी होंगे। आपको आवेदक को उसकी एक प्रति के साथ लिखित विवरण दाखिल करने और दिनांक **01.07.2024 को पूर्वाह्न 10:30 बजे** रजिस्ट्रार के समक्ष उपस्थित होने का भी निर्देश दिया जाता है। ऐसा न करने पर आवेदन पर सुनवाई की जाएगी और आपकी अनुपस्थिति में निर्णय लिया जाएगा। **दिनांक 14.05.2024 को मेरे हस्ताक्षर एवं इस ट्रिब्यूनल की मुहर के तहत दिया गया आदेश ।**

सम्मन जारी करने के लिए प्राधिकृत अधिकारी के हस्ताक्षर

हीरो हाउसिंग फाइनेंस लिमिटेड

रजि. कार्यालय : 09, कांम्युनिटी सेंटर, बसंत लोक, वसंत विहार, नई दिल्ली–110057
फोनः 011 49267000, टोल फ्री नंबरः 1800 212 8800, ईमेलः customer.care@herohfl.com
वेबसाइटः www.herohouseingfinance.com । सीआईएनः U65192DL2016PLC30148
संपर्क पताः बिल्डिंग नंबर 07, दूसरी मंजिल, कांम्युनिटी सेंटर, बसंत लोक, वसंत विहार, नई दिल्ली–110057

कब्जा नोटिस (अचल संपत्ति के लिए)

परिशिष्ट IV प्रतिभूति हित (प्रवर्तन) नियमावली, 2002 का नियम 8(1)

जैसाकि, वित्तीय परिसंपत्तियों के प्रतिभूतिकरण और पुनर्निर्माण और सुरक्षा हित प्रवर्तन अधिनियम, 2002 के तहत और सुरक्षा के नियम 3 के साथ पठित धारा 13(12) के तहत प्रदत्त शक्तियों का प्रयोग करते हुए, अधोहस्ताक्षरी हीरो हाउसिंग फाइनेंस लिमिटेड का ब्याज (प्रवर्तन) नियम, 2002, के तहत एक डिमांड नोटिस जारी किया है। जिसमें उधारकर्ताओं से उक्त नोटिस की तारीख से 60 दिनों के भीतर नोटिस में उल्लिखित राशि को वापस लौटाने का निर्देश दिया था।

उधारकर्ता उक्त राशि चुकाने में विफल रहने पर एतद्वारा विशेष रूप से उधारकर्ता और आम जनता को नोटिस दिया जाता है कि अधोहस्ताक्षरी ने उक्त अधिनियम धारा 13 (4) के साथ पठित उक्त नियमों के नियम 8 के प्रदत्त शक्तियों का प्रयोग करते हुए, यहाँ विवरणित निम्नलिखित सम्पत्तियों का कब्जा ले लिया है।

विशेष रूप से उधारकर्ता और सामान्य रूप में जनता को उक्त संपत्ति के साथ सौदा न करने की चेतावनी दी जाती है और संपत्ति के साथ कोई भी लेनदेन नीचे दी गई राशि के साथ नीचे उल्लिखित तारीख से दंडात्मक ब्याज शुल्क लागत आदि हीरो हाउसिंग फाइनेंस लिमिटेड के प्रभार के अधीन होगा।

प्रतिभूति परिसंपत्तियों को भुनाने के लिए उपलब्ध समय के संबंध में अधिनियम की धारा 13 की उप–धारा (8) के प्रावधानों के लिए उधारकर्ता का ध्यान आकर्षित किया जाता है।

| ऋण खाता संख्या | दायित्वधारी/कानूनी उत्तराधिकारी/ कानूनी प्रतिनिधि (ओ) का नाम | डिमांड नोटिस की तारीख/ डिमांड नोटिस के अनुसार राशि | कब्जे की तारीख (रचनात्मक/

NORTHERN RAILWAY

NOTICE INVITING APPLICATIONS

Notice Inviting Applications for appointment of Halt Contractor at 37 Halt Stations over Delhi Division.

1	**Notice Inviting Application No. :** 631-CP-231-Halt Tender-2023
2	**Name of the work and its locations :** Appointment of "37" Halt Contractors at 37 Halt Stations for sale of unreserved tickets on commission basis for a period of Five Years (05) over Delhi Division.
3	**Tender Type :** Open Application
4	**Date & time for submission of tender and opening of the tender :** Applications in sealed envelope will be accepted from 21.05.2024 to 11.06.2024 (From 10:00 to 17:00 hrs) and on 12.06.2024 up to 14:00 hrs. and same will be opened on 12.06.2024 at 15:00 hrs. at Commercial Branch DRM Office, State Entry Road, New Delhi-110055.
5	**Where complete details of tender can be seen :** Tender Notice and Tender Documents is available at Northern Railway website i.e. **www.nr.indianrailways.gov.in** in PDF format.

No.: 631-CP-231-Halt Tender-2023 Dated: 17.05.2024 **1520/2024**

SERVING CUSTOMERS WITH A SMILE

RAJNANDINI METAL LIMITED

Registered Office: Plot No. 344, Sector 3 Phase II, IMT
Bawal – 123501 Haryana (India)
Phone: 01284-264194; **Email:** cfo@rajnandinimetal.com
Website: www.rajnandinimetal.com **CIN:** L51109HR2010PLC040255

Rajnandini Metal Limited (hereinafter referred as "the Company") is looking for Financial Consultants / Debt Syndicates (Consultants) who can arrange unsecured debt up to Rs. 20.00 crore (Rupee Twenty Crores Only) for the Company. Consultants having minimum experience of five years in debt syndication can contact Mr. Manoj Kumar Jangir, Chief Financial Officer (CFO) at cfo@rajnandinimetal.com or call us at +91 93100 87021.

By order of the Board
For Rajnandini Metal Limited
Sd/-
Manoj Kumar Jangir
CFO and Executive Director

Date: May 20, 2024
Place: Bawal

AU SMALL FINANCE BANK LIMITED

"Notification"

"It is notified to the general public that unidentified persons have stolen cheque(s)/draft(s) from AU Bank ATM cheque drop box situated at "B-15, Derawal Nagar, New Delhi-110009" on 18th April 2024. (No and Amount of Cheque(s)/Drafts not known).

By this notification we are advising whomsoever it may concern to get stop payment marked on cheques/drafts which are unbanked till date."

FORM B
PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF HAMBRO TECH INDIA PVT. LTD.

Sl. No.	PARTICULARS	DETAILS
1.	Name of Corporate Debtor	**Hambro Tech India Pvt. Ltd.**
2.	Date of incorporation of Corporate Debtor	30/07/2015
3.	Authority under which corporate debtor is incorporated / registered	RoC – Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U74140HR2015PTC056243
5.	Address of the registered office and principal office (if any) of corporate debtor	Khata no 402/413 Mitrol Deeghot Road, Village Deeghot, Tehsil Hodal, Faridabad, Palwal, Haryana, India, 121105
6.	Date of closure of Insolvency Resolution Process	15.05.2024
7.	Liquidation commencement date of Corporate Debtor	15.05.2024 (Order Received on 17.05.2024)
8.	Name and registration number of the insolvency professional acting as liquidator	Mr. Anil Kumar IBBI/IPA-001/IP-P00144/2017-2018/10308
9.	Address and E-mail of the liquidator, as registered with the Board	**Address:** 303, Chandra GHS Limited, Golf Course Road, Plot No.64, Sector-55, Gurgaon, Haryana, 122011 **Email Id:** anil2566@gmail.com; cirp.htipl@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	**Address:** C-10 ,Lajpat Nagar -III , New Delhi -110024 **Email Id:** anil2566@gmail.com
11.	Last date for submission of claims	16.06.2024

Notice is hereby given that the National Company Law Tribunal, Chandigarh Bench, has ordered the commencement of liquidation of the **Hambro Tech India Pvt. Ltd.** on **15.05.2024 (copy of order received on 17.05.2024).** The Hon'ble NCLT appointed the undersigned as Liquidator on 15.05.2024.

The stakeholders of **Hambro Tech India Pvt. Ltd.** are hereby called upon to submit their claims with proof on or before 16.06.2024, to the liquidator at the address mentioned against Item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.

Sd/-
Anil Kumar
Liquidator of **Hambro Tech India Pvt. Ltd.**
IBBI/IPA-001/IP-P00144/2017-2018/10308

Date: 21.05.2024
Place: Gurugram

HINDUJA HOUSING FINANCE

Hinduja Housing Finance Limited

Corporate Office: No. 167-169, 2nd Floor, Anna Salai, Saidapet, Chennai-600015
Branch Off.: 418, 4th Floor, Pearl Omaxe Tower-2, Netaji Subhash Place, New Delhi-110034

PUBLIC NOTICE OF PHYSICAL POSSESSION OF IMMOVABLE PROPERTY

To,
1.MR. INDRANIL BHATTACHARYA (Borrower)
H 2/81 Upper Ground Floor, Mahavir Enclave, Bengali Colony, Palam Village, South West Delhi-110045
2. MRS. CHANDRANI BHATTACHERJEE (Co-Borrower)
H 2/81 Upper Ground Floor, Mahavir Enclave, Bengali Colony, Palam Village, South West Delhi-110045
LAN No.: DL/MTG/MTNG/A000000151

Whereas vide Order dated 12.04.2024 passed by Ld. Chief Metropolitan Magistrate, South West District, Dwarka Courts, New Delhi the physical possession of the property being All that piece and parcel of "Upper Ground Floor, Area measuring 60 Sq. Yds., without Roof & Terrace Rights, out of Property bearing No. H-2/81A, out of Khasra No. 79/23, situated in the area of Village Palam, in the Abadi of Mahavir Enclave, New Delhi-110045, Property bounded as East-Road, West-Others Property, North- Others Property, South- Nala ". has been taken over by M/s Hinduja Housing Finance Ltd. on 17.05.2024.

The borrowers in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of M/s Hinduja Housing Finance Ltd.

Authorised Officer
For **Hinduja Housing Finance Limited**

Date: 17.05.2024
Place: Delhi

HINDUJA HOUSING FINANCE

Hinduja Housing Finance Limited

Corporate Office: No. 167-169, 2nd Floor, Anna Salai, Saidapet, Chennai-600015
Branch Off.: 418, 4th Floor, Pearl Omaxe Tower-2, Netaji Subhash Place, New Delhi-110034

PUBLIC NOTICE OF PHYSICAL POSSESSION OF IMMOVABLE PROPERTY

To,
1. MR. MOHD FARHAN KHAN (Borrower)
Block J, 37 A, First Floor, Abdul Faizal Enclave, Jamiya Nagar, Delhi-110025
2. MRS. SHABNAG SHAK (Co-Borrower)
Block J, 37 A, First Floor, Abdul Faizal Enclave, Jamiya Nagar, Delhi-110025
LAN No.: HR/NCH/GURH/A000000659

Whereas vide Order dated 12.04.2024 passed by Ld. Chief Metropolitan Magistrate, South West District, Dwarka Courts, New Delhi the physical possession of the property being All that piece and parcel of "Built up first floor, without Roof/Terrace Rights, area measuring 40 Sq. Yds. i.e. 33.444 Sq. Mtrs., a part of property plot No. B-14/1, out of khasra No. 82/7, situated in the area of village Palam, Delhi State, colony known as Mahavir Enclave, New Delhi-110045, Property Bounded as East: Road 10ft, West-Others Property, North-Others Property, South- Others Property". has been taken over by M/s Hinduja Housing Finance Ltd. on 17.05.2024.

The borrowers in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of M/s Hinduja Housing Finance Ltd.

Authorised Officer
For **Hinduja Housing Finance Limited**

Date: 17.05.2024
Place: Delhi

पंजाब एण्ड सिंध बैंक (भारत सरकार का उपक्रम) **Punjab & Sind Bank** (A Govt. of India Undertaking)
Where service is a way of life

Branch Jyoti Colony (D0783) Guru Harkrishan Public School, Jyoti Colony, Shahdara, New Delhi-110094 Phone: 011- 22803322 E-mail: d0783@psb.co.in

POSSESSION NOTICE (For Immovable Property)

Whereas the undersigned being the authorized officer of the Punjab & Sind Bank, under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest [Act), 2002 (54 of 2002) and in exercise of powers conferred under Section 13(12) read with [Rule 3] of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated **01-04-2024** Calling upon the Borrower(s) & Guarantors (s) **Mrs Mamta Jain w/o Sh Sandeep Kumar** (Since Deceased) through her Legal Heirs **1. Ms. Bharti d/o Smt. Mamta Jain & Sh. Sandeep Kumar 2. Master Bhavishya s/o Smt. Mamta** (Minor) under Guardian of his father **Sh. Sandeep Kumar** (Borrower), **Sh Sandeep Kumar s/o Suresh Chandra and Smt Manju Singh** w/o **Sh Khem Chand Singh** (Guarantor) to repay to repay the amount mentioned in the notice being **Rs.25,21,700.39 (Rupees Twenty Five Lakhs, Twenty One Thousand Seven Hundred & Thirty Nine Paisa only)** Interest charged upto 30-12-2023 with further interest and other charge until payments in full, within 60 days from the said notice.

The borrower having failed to repay the amount, notice is hereby given to the borrower/guarantor and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under section 13(4) of the said Act read with Rule 8 of the said rules on this 16th Day Of May Of The Year 2024.

The borrower/guarantor in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the **PUNJAB & SIND BANK (BO: Jyoti Colony, Delhi)** for an amount **Rs.25, 21,700.39 /- (Rupees Twenty Five Lakhs Twenty One Thousand Seven Hundred & Thirty Nine Paisa only)** up to 30-12-2023 with further interest, cost etc. thereon

The borrower's attention is invited to provisions of sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

Description of the Immovable Property

ALL THAT PART AND PARCEL OF THE IMMOVABLE PROPERTY Residential Build up Third floor with roof rights measuring 110 sq. Yrds. Bearing Property No. – 1/4939, Build on Plot no 187/5, out of Khasra No. 187, Situated at Sikdarpur, in the abadi of Balbir Nagar Extn Illaqa, Shahdra, Delhi 110032 belonging to Smt. Mamta Jain w/o Sh Sandeep Kumar vide Sale deed No. 4062 in Book No.1 Vol no. 2234 on page no 87 to 99 dated 31.08.2016 registered before the Sub-Registrar, SR IV A, SHAHDRA, Delhi

PROPERTY BOUNDED AS:- North : Others property, West : Others property
East : Gali 15 Ft.wide, South : Others property

Date: 16-05-2024 **Authorized Officer,**
Place: Delhi **Punjab & Sind Bank**

पंजाब एण्ड सिंध बैंक (भारत सरकार का उपक्रम) **Punjab & Sind Bank** (A Govt. of India Undertaking)
Where service is a way of life

Branch Jyoti Colony (D0783) Guru Harkrishan Public School, Jyoti Colony, Shahdara, New Delhi-110094 Phone: 011- 22803322 E-mail: d0783@psb.co.in

POSSESSION NOTICE (For Immovable Property)

Whereas the undersigned being the authorized officer of the Punjab & Sind Bank, under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest [Act), 2002 (54 of 2002) and in exercise of powers conferred under Section 13(12) read with [Rule 3] of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 30-01-2024 Calling upon the Borrower(s) & Guarantors (s) **Mr Jai Kumar s/o Shri Jai Raj** (Borrower), **Mrs Asha w/o Shri Jai Kumar** (Borrower), **Mr Ajay s/o Sh. Chander Pal** (Guarantor) to repay to repay the amount mentioned in the notice being **Rs.6,55,912.88** (Rupees Six Lakhs Fifty five Thousand Nine Hundred Twelve & Eighty Eight Paisa, only) Interest charged upto 31-12-2023 with further interest and other charge until payments in full, within 60 days from the said notice.

The borrower having failed to repay the amount, notice is hereby given to the borrower/guarantor and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under section 13(4) of the said Act read with Rule 8 of the said rules on this **16th Day of May of The Year 2024**.

The borrower/guarantor in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the **PUNJAB & SIND BANK (BO: Jyoti Colony, Delhi** for an amount **Rs.6,55,912.88/- (Rupees Six Lakhs, Fifty five Thousand Nine Hundred Twelve & Eighty Eight Paisa, only)** up to 31-12-2023 with further interest, cost etc. thereon

The borrower's attention is invited to provisions of sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

Description of the Immovable Property

WHEREAS the Vendor is the actual owner and in possession of a BUILT UP FREE HOLD FLAT BEARING NO.D-12/UG-7, ON UPPER GROUND FLOOR, UPTO CEILING LEVEL ONLY, AREA SUPER COVERED 450 SQ. FT. i.e. 41.81 SQ. MTRS. UNDER L.I.G CATEGORY, BACK SIDE, ONE DWELLING UNIT, AS IS WHERE IS, WITH THE COMMON RIGHTS OF STAIRS, PASSAGE & OTHER COMMON FACILITIES, BEARING PROPERTY NO.D-12, OUT OF KHASRA NO.1076/5/2/452, SITUATED AT DILSHAD EXTN NO.1 NOW KNOWN AS DILSHAD COLONY, IN THE AREA OF VILLAGE JHILMIL TAHIRPUR, ILLAQA SHAHDARA, DELHI-110095, TOGETHER WITH THE UNDIVIDED PROPORTIONATE FREE HOLD RIGHTS OF THE LAND UNDERNEATH. **PROPERTY BOUNDED AS:-** North : Plot No. D-11, West : Service Lane
East : Road, South : Plot No. D-13

Date: 16-05-2024 **Authorized Officer,**
Place: Delhi **Punjab & Sind Bank**

CAN FIN HOMES LTD.

CIN - L85110KA1987PLC008699 Above Canara Bank Building First Floor, Plot No. C-3, Sector-1, Noida Pincode-201301 E-mail : noida@canfinhomes.com Ph. : 0120-2970164/65/67 Mob.: 7625079126

[Rule 8(1)] POSSESSION NOTICE (for immovable property)

Whereas, the undersigned being the Authorised Officer of Can Fin Homes Ltd. in exercise of the powers conferred under Sec 13(2) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 read with Rule 8 of Security Interest (Enforcement) Rules, 2002 issued demand notices calling upon the following Borrowers/Co-Borrowers/Guarantor/s to repay the amounts mentioned in the notices and interest upto the date of final payment, within 60 days from the date of receipt of the said notices.

The borrowers as well as the guarantors have failed to repay the amount. Notice is hereby given to the borrowers in particular and the public in general that the undersigned has taken possession of the properties described herein below against each borrower, in exercise of powers conferred on him under Section 13(4) of the said Act read with Rule 8 of the Security Interest Enforcement Rules, 2002 on the mentioned date below in table

The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

The borrower in particular and the public in general are hereby cautioned not to deal with the following properties and any dealings with these properties will be subject to the charge of Can Fin Homes ltd. Noida Branch for amounts mentioned against each property, payable with further interest and other charges thereon until payment in full.

S. No.	Name of Borrowers	Description of the properties mortgaged	Date of Demand Notice	Date of Possession	Amount Outstanding
1.	Mr. Kailash Kumar (Borrower), Mrs. Kamlesh (Co-Borrower), Mr. Rajesh Katiyar (Guarantor)	Ews Flat No. 8, Ground Floor, Block C-20, Sector 71, Noida, Distt. Gautam Budh Nagar (u.p.) North By: - As Per Site East By: - As Per Site West By: - As Per Site South By: - As Per Site	29.02.2024	17.05.2024	Rs. 18,03,601/- and interest thereon
2.	Samreen Panwar (Borrower), Aadil Panwar (Co-Borrower), Amir Chand Yadav (Guarantor)	Residential House No. – 564, Ground Floor, (Without Roof Rights), Nyay Khand-3, Indirapuram, Ghaziabad, U.p. North By: - House No. 561 East By: - House No. 563 West By: - Road 18ft. Wide South By: - Open Land	07.03.2024	17.05.2024	Rs. 14,74,345/- and interest from thereon

Date: 20.05.2024 **Sd/- Authorised Officer**
Place: Noida **Can Fin Homes Ltd.**

पंजाब नैशनल बैंक ...भरोसे का प्रतीक! **punjab national bank** ...the name you can BANK upon!

POSSESSION NOTICE
(For Movable/Immovable Property) (Rule 8(1))

Whereas, been the Authorized Officer/s of the Punjab National Bank under the Securitization and Reconstruction of Financial Assets & Enforcement of Security Interest Act, 2002, and in exercise of powers conferred under Section 13 read with the Security Interest (Enforcement) Rules, 2002, issued demand notice/s on the dates mentioned against each account calling upon the respective borrower/s to repay the amount as mentioned against each account within 60 days from the date of notice(s)/ date of receipt of the said notice(s). The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken **Symbolic Possession** of the property described herein below in exercise of powers conferred on him under sub-section (4) of Section 13 of Act read with Rule 8 of the Security Interest Enforcement) Rules, 2002, on the borrower/s in particular and the public in general is hereby cautioned not to deal with the property/ies and any dealing with the property/ies will be subject to the charge of Punjab National Bank for the amounts and interest thereon. The borrower's /guarantor's /mortgagor's attention is invited to provisions of sub-section (8) of section 13 of the Act in respect of time available to redeem the secured assets.

Sl. No.	(a) Name of Branch (b) Name of Account (c) Name of Borrowers/Guarantor/ Mortgagor & Address	Description of property Mortgage	(a) Demand notice Date (b) Symbolic Possession Date	Outstanding as on date of Demand notice
1.	**Branch: Kharkhauda (680000)** M/s Guddu Traders Prop- Mohd. Salman S/o Mangta Qureshi **(Borrower)**, Add: 496, Diwan Ji Sharif Wali Gali, Near Aaloo Mill, 20 Futa, Pilokhri Road, Shyam Nagar, Meerut, U.P. 250001, **2.** Mangta Qureshi S/o Haji Noor Mohd. **(Guarantor)**, Add: 496, Diwan Ji Sharif Wali Gali, Near Aaloo Mill, 20 Futa, Pilokhri Road, Shyam Nagar, Meerut, U.P. 250001.	A residential building/Plot with measuring 125.41 sq. mtr which is constructed and situated in MPL-252, old no. 747 & 748, part of khasra no. 2990 part of the plot no- 6 & 7, 1/3 share, Mohalla-sadidique nagar, Shyama nagar, Near Blessing Public School, Pilokhari road, Tehsil & District Meerut, Property in the Name of Shri Mangta Qureshi S/o Late Haji Nor Mohd. Boundaries as under: East: 24'00"/Adjoining house of others, West: 24'00"/ Adjoining 12' rasta, North: 56'03"/Adjoining house of Kalu, South: 56'03"/Adjoining house of Shashi Kalwa.	(a) 24.08.2023 (b) 16.05.2024	**Rs. 10,76,999.60** + with further interest and other charges w.e.f. 01.06.2023 (Present Outstanding as on 30.04.2024 Rs. 12,14,791.60 with further interest w.e.f 01.05.2024 until payment in full)

Date: 20.05.2024 **Place: Meerut** **Authorised Officer, Punjab National Bank**

सेन्ट्रल बैंक ऑफ इंडिया **Central Bank of India**
1911 से आपके लिए "सेंट्रल" "CENTRAL" TO YOU SINCE 1911

Stressed Asset Management Branch
Jeevan Tara Building,
5, Parliament Street, New Delhi-110001

E-AUCTION SALE NOTICE
(Under SARFAESI Act 2002)

APPENDIX- IV-A [SEE PROVISO TO RULE 8(6) & 9(1)] SALE NOTICE FOR SALE OF IMMOVABLE PROPERTY

E-Auction Sale Notice for Sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8(6) & 9(1) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the borrower(s) and guarantor(s) that the below described immovable / movable property mortgaged / charged to the secured creditor, the Symbolic Possession of which have been taken by the authorized officer of **Central Bank of India,** Secured creditors, will be sold on **"As is where is", "As is what is" and "whatever there is" basis** on **26.06.2024 (Wednesday)** for recovery of due to the **Central Bank of India** from below mention Borrower(s) and Guarantor(s).

The Reserve Price and Earnest Money Deposit (EMD) is displayed against the details of respective properties.

E-AUCTION SCHEDULE TO BE HELD ON 26.06.2024 (Wednesday) (30 DAYS NOTICE)

S. No.	Name of Branch	Authorised Officer/B.M.	Name of the Account	Description of Property & Owner Name	Demand Notice Date & Amount Dues (Rs. in Lakh)	Date & Type of Possession	Rs. in Lakhs Reserve Price / EMD / Bid Increase
1.	Stressed Asset Management Branch, New Delhi	Mr. M. K. Gupta Mob. No.: 9982186777	M/s. AL NAFEES FROZEN FOOD EXPORT PVT. LTD.	**M/s. AL-TAMASH EXPORTS PVT. LTD.** Plot No. M-19, Situated in Taloja Industrial Area, MIDC, Taluka Panwel, Distt.- Raigad & Within the Limits of Panwel Municipal Council, Panwel.	04.05.2022 ₹ 157,24,25,712.60 + Interest thereafter & other charges	09.06.2023 (Symbolic Possession)	₹ 1506.00 Lakh / ₹ 150.60 Lakh / ₹ 10.00 Lakh

Date of Auction: 26.06.2024 (Wednesday) Time: 11:00 AM to 03:00 PM with auto extension of 10 minutes.

Bidder will register on **website: https://www.mstcecommerce.com** and upload KYC documents and after verification of KYC documents by the service provider, EMD to be deposited in Global EMD wallet through NEFT/RTGS/Transfer (after generation of challan from **https://www.mstcecommerce.com). The auction will be conducted through common landing platform e-Bikray Portal. E-auction will be held "As is where is", "As is what is" and "whatever is there is" basis.** Interested bidder may deposit pre-bid EMD with MSTC before the close of e-auction. Credit of pre-bid EMD shall be given to the bidder only after receipt of payment in MSTC's Bank account and update of such information in the e-auction website. This may take some time as per banking process and hence bidders, in their own interest, are advised to submit the pre bid EMD amount well in advance to avoid any last minute problem. **The successful bidder shall have to deposit 25% (Twenty Five Percent) of the bid amount, less EMD amount deposited through NEFT/RTGS in A/c.-3774823433, IFSC-CBIN0285132 in the name of RTGS intermediatory for R-41,** the same day or not later than next working day and the remaining amount **75%** shall be paid on or before fifteenth day of confirmation of sale. **There are no encumbrance on the property, however the bidders may make their independent enquiries and if any dues will be payable by bidders.** Under no circumstances (including the case of sole bidder for any secured asset) the secured asset will be sold at Reserve Price or below thereof. Minimum one bid increment amount is mandatory. For detailed terms and conditions please refer to the link provided in **www.centralbankofindia.co.in** Secured Creditor or Auction Platform **{https://mstcecommerce.com} Helpline No.-033-22901004.** For any query please contact **Mr. M. K. Gupta Mob. No.: 9982186777 E-mail ID: samdelhi@centralbank.co.in** during office hours on all working days.

STATUTORY 30 DAYS SALE NOTICE UNDER RULE 8(6) & 9(1) OF THE SARFAESI ACT 2002

Borrowers/Guarantors/ Mortgagors are hereby notified to pay the sum as mentioned above along with upto date interest and ancillary expenses before the date of e-auction, failing which the property will be auctioned/sold and balance dues, if any, will be recovered with interest and cost.

PLACE: NEW DELHI **Authorised Officer,**
DATE: 20.05.2024 **CENTRAL BANK OF INDIA, SAM Branch, New Delhi**

इंडियन बैंक **Indian Bank** इलाहाबाद ALLAHABAD

Zonal Office, Delhi Central
Indian Bank Building, 1st Floor, 17, Parliament Street, New Delhi-110001

SALE NOTICE FOR E-AUCTION ON 27.06.2024

APPENDIX- IV-A" [See proviso to rule 8 (6)] Sale notice for Sale of immovable properties

E-Auction Sale Notice for Sale of Immovable Assets/Movable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable properties/Movable Assets, mortgaged/charged to the Secured Creditor, the possession of which has been taken by the Authorised Officer of Indian Bank, Secured Creditor, will be sold on **"As is where is", "As is what is", and "Whatever there is" on 27.06.2024** for recovery of dues. The specific details of the properties intended to be brought to sale through e-auction mode are enumerated below:

S. No.	Name of the Borrower(s)/ Branch Name	Contact Person & Mobile Number	Name of the Guarantor(s) / Mortgagor(s)	Details of Immovable Property/ies	Physical / Constructive Possession	Amount of Secured Debt as on 17-05-2024	Reserve Price / Earnest Money Deposit / Min Incremental Amount
(i)	(ii)	(iii)	(iv)	(v)	(vi)	(vii)	(viii)
1	M/s Gopal Ji Enterprises (Prop: Mr. Shiv Kumar Gupta) Branch: Sadar Bazar	Ms. Rubi (7991159866)	Mr. Shiv Kumar Gupta, Address: DDA Flat B 1008, Avantika Sector 1, Rohini, North West Delhi, 110085	DDA Flat B 1008, Avantika Sector 1, Rohini, North West Delhi, 110085 Area : 32 Sq mtr Property Id: IDIB30433417666	Symbolic	Rs.30.83 Lakhs + Interest & other expenses till realization of Bank's dues	₹. 62.00 Lakhs / ₹. 6.20 Lakhs / ₹. 0.20 Lakh

Date and Time of e-Auction: On **27.06.2024** between 11.00 a.m. to 5.00 p.m. with unlimited extensions of 10 minutes each. Minimum Bid incremental amount is as mentioned above.

Bidders are advised to visit the website (www.mstcecommerce.com) of our e auction service provider MSTC Ltd to participate in online bid. For Technical Assistance Please call MSTC HELPDESK No. 033-23400020/23400021/23400022 and other help line numbers available in service providers help desk. For Registration status with MSTC Ltd, please contact ibapiop@mstcecommerce.com and for EMD status please contact ibapifin@mstcecommerce.com.

For property details and photograph of the property and auction terms and conditions please visit: https://ibapi.in and for clarifications related to this portal, please contact help line number '18001025026' and '011-41106131'

Date : 20-05-2024, Place : New Delhi **Authorized Officer, Indian Bank**

इंडियन बैंक **Indian Bank** इलाहाबाद ALLAHABAD

ZONAL OFFICE GURGAON,
Plot No. 16, IRCON Tower, 4th Floor, Sector-32, Gurugram-122003
Corporate office: 254-260, AVVAI shanmugam Salai, Royapettah Chennai-600014

NOTICE UNDER SECTION 13(2) OF THE SECURITIZATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 (SARFAESI ACT)

In respect of loans availed by below mentioned borrowers / guarantors through **INDIAN BANK,** which have become NPA with below mentioned balance outstanding on dates mentioned below. We have already issued detailed Demand Notice dated as mentioned below Under Sec. 13(2) of Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 by Registered Post / Speed Post / Courier with acknowledge due to you which has been returned undelivered / acknowledgment not received. We have indicated our intention of taking possession of securities owned on one of you as per Sec. 13(4) of the Act in case of your facilure to pay the amount mentioned below within 60 days. In the event of your not discharging liability as set out herein above the Bank / Secured Creditor may exercise any of the right conferred vide section 13(4) of SARFAESI Act and while publishing the possession notice / auction notice, electronically or otherwise, as required under the SARFAESI Act, the Bank / Secured Creditor may also publish your photograph. Details are hereunder:-

S No.	Name of Borrowers/Guarantors/ Date of NPA	Demand Notice Date / Amount Outstanding	Details of Secured Assets:
1	**BRANCH :- Fatehpur Indira Colony Branch** **1. M/s. Reliable Seals Pvt Ltd (Company),** Office Address :Plot no. 04,Adarsh Nagar,Malerna Road,Industial Area Ballabhgarh, District Faridabad-121004 **Registered address** : B-74, Jaswant Colony (mother Dairy waliGali) Budhvihar Phase –II, New Delhi, India, 110086 **2. Mrs. Anita Mahapatra W/o Mr. Jagdish Mahapatra (Director),** R/o: Flat No. 103,Plot No. 34,Mahima Residency, Shree Shiv Mahima,CGHSLLtd,Sector 65,Faridabad-121004 **3. Mr. Shyam Saxena S/o Mr. Bhagwati Prasad Saxena (Director),** R/o: House no. 113, Tirkha Colony, Ballabgarh, Faridabad-121004 **4. Mr. Jagdish Mahapatra S/o Mr. Budheshwar Mahapatra (Guarantor and Mortgagor),** R/o: Flat No. 103,Plot No. 34, Mahima Residency, Shree Shiv Mahima, CGHSL Ltd, Sector 65, Faridabad-121004 **5. Mrs. Vikash Gupta S/o Mr. Subhash Chand Gupta (Guarantor & Mortgagor),** R/o: House no. 216, Gali no 03, Sihi Gate, Bhudutt Colony, Ballabgarh, Faridabad-121004 **Loan A/c No. 50350993416 Loan Accounts have been Classified as a NPA on 29-04-2024**	Demand Notice Dated **02-05-2024** **Rs. 54,48,339/-** as on 01/05/2024 further with interest from this date till date of payment	**Mortgaged assets:- 1. Equitable Mortgage Residential cum Factory land situated at Plot no. 4 Malerna Road, Adarsh Nagar, Uncha Gaon, Ballabgarh, Distt. Faridabad, Comprised in Khasra No. 54/23,in revenue Estate of Mauja Gaon, Tehsil Ballabgarh, Faridabad measuring area of 202.50 sq yards. in the name of Mr. Jagdish Mahapatra and Mr. Vikas Gupta Vide Regd. Sale Deed No. 5850, Dated 01.09.2014,** Bounded as under: East : Others property, North : Rasta, West : Property of Tota ram (as per valuation)/Mr. LAL Singh (as per deed), South - :Property of Mr. Dilip **Hypothecated Assets.:- 1. Hypothecation of Live Stocks/Movable Equipments / Stock situated at: Plot no. 04, Adarsh Nagar, Malerna Road, Ballabhgarh, Faridabad-121004**

The above mentioned Borrowers / Guarantors are advised (1) To collect the original notice from the undersigned for more and complete details and (2) To pay the balance outstanding amount interest and costs etc. within 60 days from the date of notice referred to above to avoid further action under the SARFAESI Act.

"We draw attention to the provisions of Section 13(8) of the SARFAESI Act and the Rules framed there under which deals with your rights of redemption over the securities"

Dated : 20-05-2024, Place : Gurgaon **Authorised Officer, INDIAN BANK**

बैंक ऑफ़ बड़ौदा **Bank of Baroda**

Branch: ROSARB Aligarh

POSSESSION NOTICE (For Immovable Property)

(As per Appendix IV read with rule 8(1) of the Security Interest (Enforcement) Rules, 2002)

Whereas, the undersigned being the Authorized Officer of the **BANK OF BARODA,** under the Securitisation and Reconstruction of Financial Assets and Enforcement of security Interest Act, 2002 (Act No. 54 of 2002) and in exercise of powers conferred under section 13 (12) read with Rule 3 of Security Interest (Enforcement) Rules, 2002, issued a demand notice calling upon the Borrower/Guarantors as given below to repay the amount mentioned below within 60 days from the receipt of the said notice. The borrower having failed to repay the amount, notice is hereby given to the Borrower/Guarantors and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/ her under Sub-section (4) of section 13 of the act read with rule 8 of the security interest Enforcement rules, 2002 on the date mentioned below against their names. The Borrower/Guarantors in particular and the public in general are hereby cautioned not to deal with the property, and any dealings with the property will be subject to the charge of **BANK OF BARODA ROSARB ALIGARH BRANCH** for the amount detailed below and interest together with expenses thereon. **The Borrower's attention is invited to provisions of Sub-section 8 of section 13 of the Act, in respect of time available, to redeem the secured assets.**

S. No.	Name of the Borrowers/Guarantors	Description of Immovable Property	Date of Demand Notice / Date of Possession Notice	Outstanding Amount
1.	**Branch: ROSARB, Aligarh** **Borrower:** M/s Sar Enterprises Prop. Late Mr. Gaurav Bhardwaj S/o Shri Ravi Dutt Sharma Since Decease through its legal Hiers (i) Mrs. Neetu Bhardwaj W/o Late Mr. Gaurav Bhardwaj (ii) Master Garvit Bhardwaj S/o Late Mr. Gaurav Bhardwaj since Minor through its mother Neetu Bhardwaj (Natural Guardian), Add. 5/457 Kewal Vihar Melrose by Pass Road, Koil, Aligarh- 202001, U.P. **Proprietor:** Late Mr. Gaurav Bhardwaj S/o Shri Ravi Dutt Sharma Since Decease through its legal Hiers (i) Mrs. Neetu Bhardwaj W/o Late Mr. Gaurav Bhardwaj (ii) Master Garvit Bhardwaj S/o Late Mr. Gaurav Bhardwaj since Minor through its mother Neetu Bhardwaj (Natural Guardian), Add.1. 5/457 Kewal Vihar Melrose by Pass Road, Koil, Aligarh- 202001, U.P. Add.2. B-95, Sisodiya Colony, Behind Education Office, Near Annapurna, Guna- 473001, M.P. Add.3. DPS Mathura, Delhi Road, NH-2, Post- Akbarpur, Tehsil- Chhatta, Mathura- 281406, U.P. and **3. Guarantor:** Mr. Nitin Bhardwaj S/o Shri Ravi Dutt Sharma, Add. 5/457 Kewal Vihar Melrose by Pass Road, Koil, Aligarh- 202001.	All that part and parcel of the property consisting one Residential triple storied house property bearing Nagar Nigam No. 5/71, F-3-1 which is a part and parcel of Khasra No. 253 having an area 190.60 Sq yards situated at Kewal Vihar, Nagla Kalar, Melrose bye pass Kasba Koil, Near Laxmipur, Pargana & Tehsil-Koil, District- Aligarh in the name of Mr. Gaurav Bhardwaj and Mr. Nitin Bhardwaj both S/o Shri Ravi Dutt Sharma. Bounded:- On the East by: Plot of Rajendra Singh Measuring this side 39 feet, On the West by: House of Ram Avtar Singh, Measuring this side 39 feet, On the North by: Rasta 24 feet wide, Measuring this side 44 feet, On the South by: House of Others now Satish Rana, Measuring this side 39 feet.	20.06.2022 / **Date of Possession Notice 17.05.2024**	**Rs.** 40,45,195.50 as on 31.12.2021 + further interest and incidental Charges w.e.f. 01.01.2022

Date : 20.05.2024 **Place: Aligarh** **Authorised Officer, Bank of Baroda**

financialex